

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00764/2018**

**Dated Friday the 22<sup>nd</sup> day of June Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

M.Pappa,  
W/o late R. Marimuthu,  
Gurusamypallam,  
Naidupuram,  
Kodaikanal,  
Dindigul District. ....Applicant

By Advocate M/s. R. Malaichamy

Vs

Union of India,  
rep by the Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai, Chennai 600002. ....Respondent

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard the learned counsel for applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“i. To direct the respondent to grant family pension to her for which she has made a representation dated 13.02.2017 to the respondent and

ii. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. It is submitted that the applicant who is the widow of late R.Marimuthu who was a Postman made a representation on 13.02.2017 for family pension which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 1<sup>st</sup> respondent is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. M. Kishore Kumar takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 1<sup>st</sup> respondent to consider the representation of the applicant dated 13.02.2017 in accordance

with law and as per rules and pass a reasoned and speaking order thereon within a period of 16 weeks from the date of receipt of certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**22.06.2018**

SKSI